

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI

Suo-Moto O.A.No.142 of 2025 (SZ)

Tribunal on its own motion SUO MOTU
based on the news item published in 'The
Times of India, dated 18.07.2025, titled
"Pvt buses turn Miyawaki forest into
parking bay".

... Applicant(s)

Versus

1. National Highways Authority
Represented By Its Regional Officer
SRI TOWER, 3rd Floor,
DP-34 (SP), Industrial Estate,
Guindy, Chennai - 600 032.

2. Commissioner Of Police
Greater Chennai Police
132, EVK Sampath Road,
Vepery, Chennai - 600 007.

3. Greater Chennai Corporation,
Represented by its Commissioner,
Ripon Buildings,
Chennai - 600 003.

... Respondents

STATUS REPORT FIELD ON BEHALF OF
GREATER CHENNAI CORPORATION - 3RD RESPONDENT

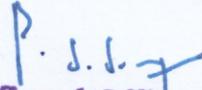
I, P.S.Srinivasan, Son of Mr.Shanmugam, Hindu aged about 59
years, the Assistant Commissioner, Zone - XI, Greater Chennai
Corporation, having office at No.123, Arcot Road, Valasaravakkam,
Chennai - 600 087, do hereby solemnly affirm and sincerely state as
follows:-

P. S. Srinivasan
Zonal Officer
Zone-XI
Corporation of Chennai

1. I am the Assistant Commissioner, Zone – XI, Greater Chennai Corporation and as such I am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Greater Chennai Corporation.
2. I respectfully submit that this Hon'ble Tribunal has taken Suo-Moto based on the News item in English Daily The Times of India, dated 18.07.2025, titled "Pvt buses turn Miyawaki forest into parking bay."
3. I respectfully submit that when the above case came up for hearing on 29.07.2025 this Hon'ble Tribunal was pleased to pass an order as follows;-

"...1. As the Greater Chennai Corporation (GCC) represented by its Commissioner is a necessary party to this proceeding, we Suo Motu impleaded them as additional Respondent No.3.

2. The Registry is directed to carry out the amendment in the cause title.


**Zonal Officer
Zone-XI
Corporation of Chennai**

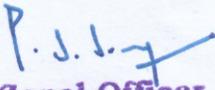
3. Let notice be issued to all the respondents through the Tribunal.

4. The learned counsel Dr. D. Shanmuganathan accepts notice on behalf of Respondent No.2 and Dr. S.B. Nirmalatha accepts notice on behalf of Respondent No.3

5. Post the matter on 06.10.2025. In the meanwhile, the respondents are directed to file their respective replies/reports....”

4. I respectfully submit that in the year 2011 the Chennai Corporation has been expanded to 426 km² from the earlier 176km² and 42 small local bodies, including 9 municipalities, 8 town panchayats and 25 village panchayats were merged with Greater Chennai Corporation vide G.O.Ms.No.97 MA&WS Department dated 19.07.2011. Thereafter, the administration of municipalities, town panchayats and village panchayats has been taken over by the Greater Chennai Corporation on 30.10.2011.

5. I respectfully submit that on receipt of the notice in the above Suo-Moto Petition the officials of Greater Chennai Corporation


**Zonal Officer
Zone-XI
Corporation of Chennai**

have inspected the site in question and found that the private buses are parked beyond the limits of the Greater Chennai Corporation i.e., within the limits of the Vanagaram Municipality. Hence, it is humbly prayed that this Hon'ble Court may be pleased to strike out the R3- Commissioner, Greater Chennai Corporation as party to the above Suo-Moto Petition.

Hence it is prayed that this Hon'ble Tribunal may be pleased to accept the status report and to strike out the R3 Commissioner, Greater Chennai Corporation as party to the above Suo-Moto Petition since the space in question comes under the jurisdiction of Vanagaram Municipality and pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.



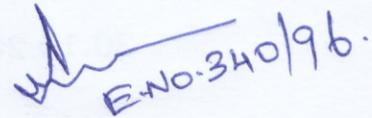
COUNSEL FOR 3RD RESPONDENT

Solemnly affirmed at Chennai ()

On this the 30th day of September 2025 ()

And signed his name in my presence ()

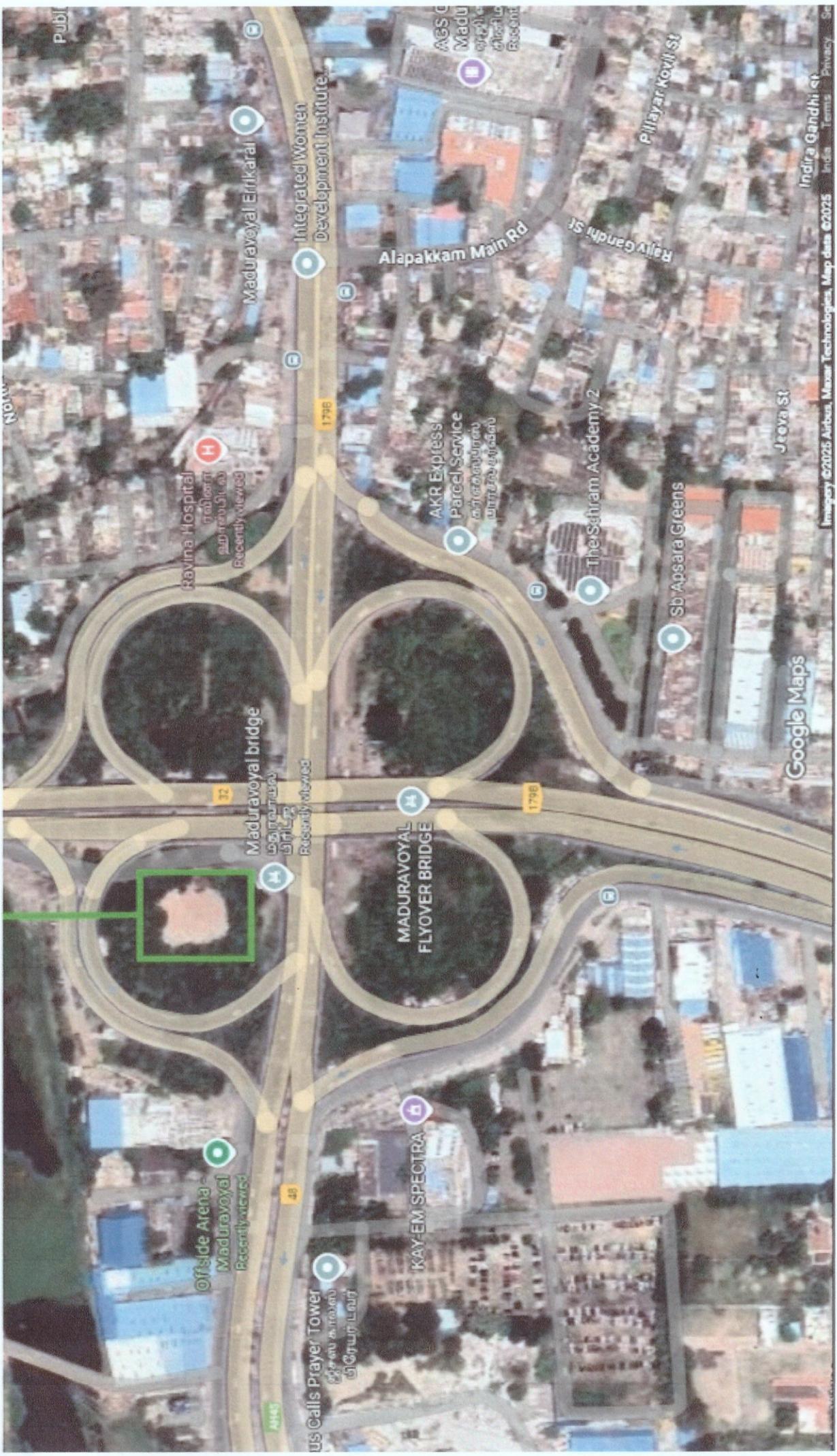
P. J. J. J.
Zonal Officer
Zone-XI
Corporation of Chennai
Before Me


E.No-340/96.

Advocate : Chennai

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Pvt Buses Parking bay Area





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7



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BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE AT CHENNAI

Suo-Moto O.A.No.142 of 2025 (SZ)

STATUS REPORT FIELD
ON BEHALF OF
GREATER CHENNAI CORPORATION

Mr.N.R.RAMESH KANNA
COUNSEL FOR CHENNAI CORPORATION